

**IN THE COURT OF SH. SAMEER BAJPAI
ADDITIONAL SESSIONS JUDGE-03
(SHAHDARA), KARKARDOOMA COURTS, DELHI**

SC No. 163-2020 (RIOTS CASE)

FIR No. 59/2020

PS- Crime Branch, Delhi (Investigated by Special Cell)

U/S. 13/16/17/18 UA (P)Act, 120B r/w

109/114/124-A/147/148/149/153A/186/201/212/295/302/307/341/353/39

5/419/420/427/435/436/452/454/468/471/34 IPC & Section 3 & 4

Prevention of Damage to Public Property Act,1984 and Section 25/27

Arms Act

State Vs. Tahir Hussain & Others

04.10.2024

Present : Sh. Amit Prasad, Special Public Prosecutor for the State (through WebEx) and Ms. Chanya Jaitley and Sh. Harshil Jain, Advocates alongwith AdCP Pramod Singh Kushwah (in court) and ACP V.N. Jha, Inspector Sushil Kumar, Inspector Anil Kumar and SI Raj Bahadur, Pairavi Officer from Special Cell (in court).

(1) Accused Khalid Saifi from J/C (Through WebEx)
Ms. Anushka Barua, counsel for the accused (in court)

(2) Accused Isharat Jahan @ Pinki on bail (through WebEx).
Sh. Amjad Khan, counsel for accused Ishrat Jahan (in court)

(3) Accused Meeran Haider from J/C (through WebEx)
Ms. Sana Junaid, counsel for the accused Meeran Haider (in court).

(4) Accused Tahir Hussain produced from J/C
Sh. Rajiv Mohan, Ms. Tara Narula, Sh. Rishabh Bhati,
Ms. Sonal Sarada, counsel for the accused (in court)

(5) Accused Gulfisha @ Gul from J/C(through WebEx)
alongwith Ms. Maulshree Pathak (in court)

(6) Accused Shifa-Ur-Rehman from J/C
Sh. Bilal Anwar, counsel for the accused (through WebEx).

(7) Accused Asif Iqbal Tanha alongwith Ms. Sowjhanya Shankaran, counsel for the accused (through WebEx)

(8) Accused Shadab Ahmed from J/C alongwith counsel Ms. Diksha Dwivedi (through WebEx).

(9) Accused Tasleem Ahmed produced from J/C (through WebEx)

(10) Accused Saleem Malik @ Munna from J/C with Counsel Sh. Bilal Anwar (through WebEx)

(11) Accused Mohd. Saleem Khan from J/C (in court) alongwith counsel Ms. Pooja (through WebEx)

(12) Accused Athar Khan from J/C (through WebEx) Sh.Aryan Deol, counsel for the accused (through WebEx)

(13) Accused Safoora Zargar on bail (through WebEx) Ms. Priya Sahl (in court) and Sh. Ritesh Dhar Dubey, counsel for the accused (through WebEx)

(14) Accused Sharjeel Imam from J/C (through WebEx) with counsel Sh. Talib Mustafa, (through WebEx)

(15) Accused Umar Khalid from J/C (through WebEx) with counsel Sh. Sahil Ghai, (through WebEx)

(16) Accused Faizan Khan on bail alongwith Ms. Azra Rehman (through WebEx)

(17) Accused Natasha Narwal and (18) Accused Devangana on bail (through WebEx) with counsel Sh. Aditya S. Pujari (through WebEx)

(19) & (20) accused Suleman Siddiqui @ Salman and accused Amanullah have already been declared proclaimed offender vide order dated 23.12.2020 and 01.10.2021 respectively.

Ld. Counsel for the accused Tahir Hussain submits that he has recently been engaged and as the record is bulky, he needs some more time to go through the same.

Ld. Counsel for the accused Asif Iqbal @ Tanha submits that although she had submitted that the counsel for all the accused persons will make a consensus as to and in what order the arguments on charge will be addressed but due to personal difficulty, the same could not be done. Ld. Counsel assures that on the next date, ld. Counsel for accused Tahir Hussain is starting his arguments and she will be ready to address her arguments on any date after that. Ld. Counsel further submits that no adjournment shall be sought on her behalf.

Ld. Counsel for the accused Umar Khalid submits that he will address arguments after the completion of arguments on behalf of accused Tahir Hussain.

Ld. Counsel for the accused Sharjeel Imam submits that due to some unavoidable circumstances, the counsel for the accused persons could not made consensus for addressinig arguments but if reasonable time is given to him, he will not seek any adjournment and will be ready to address to arguments.

Ld. Counsel for the accused Ishrat Jahan submits that as the role of his client is not much, he will address arguments at the end.

It is surprising that on the last date of hearing the court specifically noted that the matter shall be heard on charge on day to day basis and after considering the submissions of the Ld. Counsel for the accused persons that they will make consensus among themselves for addressing arguments in a particular sequence and with their consent only, the matter was fixed today for arguments on charge but still none of the counsel is ready to address arguments. The court sees that more than

sufficient time was given but still Ld. Counsel for the accused persons are not ready today. The accused persons are warned that the matter should not get delayed further unnecessarily on their part and any delay will be viewed by the court seriously.

Matter to come up for arguments on charge on behalf of accused Tahir Hussain on **21.10.2024 at 12.00 noon**. It is again made clear that ld.counsel for other accused persons should make themselves ready for their arguments as soon as the arguments on behalf of the accused Tahir Hussain are finished and no adjournment will be granted to them on any ground.

Accused Tahir Hussain and Salim Khan be produced physically in the court.

(Sameer Bajpai)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts,
Dated:04.10.2024